

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
EASTERN ZONAL BENCH: KOLKATA**

**MA-77105/18
& S.T.Appeal No.548/12**

(Arising out of Order-in-Appeal No.140/JSR/2012 dated 27.08.2012 passed by the Commissioner of Central Excise (Appeals) & S.Tax, Ranchi)

Commr. of Central Excise & S.Tax, Jamshedpur

Applicant (s)/Appellant (s)

Vs.

M/s. Dew Concretes Ties Pvt. Ltd.

Respondent (s)

Appearance:

Shri A. K. Biswas, Supdt. (AR) for the Revenue
Shri Subhasis Paspalak, Advocate for the Respondent(s)

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE SHRI V. PADMANABHAN, MEMBER (TECHNICAL)

Date of Hearing : 25.01.2019

Date of Decision : 25.01.2019

ORDER NO.MO/75053/2019 & FO/75087/2019

Per Bench :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 11.07.2018.

2. The Id.Advocate, Shri Subhasis Paspalak, appeared on behalf of the Respondent-Assessee. He has no objection for withdrawal of appeal as proposed by Revenue.

3. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn. Misc.Application stands disposed off.

(Dictated and pronounced in the open court.

Sd /
(V.Padmanabhan)
Member (Technical)
mm

Sd /
(P. K. Choudhary)
Member (Judicial)

